

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 3737/2015

This is the 08th day of October, 2015

**Hon'ble Mr.Justice L.N. Mittal, Member (J)
Hon'ble Mr. ShekharAggarwal, Member (A)**

Jagvinder (No. 131014102 CT/DVR)
S/o Sh. Prem Pal Singh, Age-28
D-127 West Vinod Nagar
Tis Feet Road, New Delhi-92 Applicant

(By Advocate : Mr. Yogesh Kumar Sharma)

Versus

Union of India
Commandant
60thBnSashastraSeemaBal
PO- Rangia, Distt. Kamrup (Assam) Respondent

ORDER (ORAL)

By Mr.Justice L.N. Mittal, Member (J):

We have heard learned counsel for the applicant.

2. This case relates to termination of service of the applicant from SashastraSeemaBal (SSB), which is an Armed Force of the Union. Consequently, in view of Section 2 (a) of Administrative Tribunal Act, 1985, the provisions of the Act *ibid* are not applicable to the instant case.

3. In view of the aforesaid, without going into merits of the case, the instant OA is rejected at the admission stage for want of jurisdiction, with liberty to the applicant to avail of any remedy available to him under the law.

(Shekhar Agarwal)
Member (A)

(Justice L.N. Mittal)
Member (J)

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